

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/SPECIAL CIVIL APPLICATION NO. 4025 of 2020**

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M/S AMAR CARS PRIVATE LIMITED

Versus

UNION OF INDIA

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Appearance:

MR.AVINASH PODDAR(9761) for the Petitioner(s) No. 1
for the Respondent(s) No. 1,2,3,4,5

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CORAM: **HONOURABLE MR.JUSTICE J.B.PARDIWALA**
and
HONOURABLE MR. JUSTICE BHARGAV D. KARIA

Date : 13/02/2020

ORAL ORDER
(PER : HONOURABLE MR.JUSTICE J.B.PARDIWALA)

Let notice be issued to the respondents,
returnable on 11.03.2020.

Having heard the learned counsel appearing for
the writ-applicant and having gone through the
materials on record, we direct the respondents not to
take any coercive steps for the purpose of recovery
of the interest.

To be heard along with Special Civil Application
No.18198 of 2019. Direct service is permitted.

(J. B. PARDIWALA, J)

(BHARGAV D. KARIA, J)

KUMAR ALOK